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Himachal Pradesh Repealing Act, 1976

(Act No. 26 Of 1976)

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THE SCHEDULE

For Statement of Objects and Reasons, see the Rajpatra, Himachal Pradesh (Extraordinary), dated the 12th April, 1975, p. 442.

Received the assent of the Governor, on the 14th June, 1976 and was published in the Rajpatra, Himachal Pradesh (Extra-ordinary), dated the 24th June, 1976, pp. 1315-1318.

An Act to repeal certain enactments.

Himachal Pradesh Repealing Act, 1976

(Act No. 26 Of 1976)

BE it enacted by the Legislative Assembly of Himachal Pradesh in the Twenty-seventh Year of the Republic of India as follows:-

1. Short title.

This Act may be called the Himachal Pradesh Repealing Act, 1975.

2. Repeal of certain enactments.

The enactments specified in the Schedule are hereby repealed.

3. Savings.

The repeal by this Act of any enactment shall not-

- (a) affect any other enactment in which the repealed enactment has been applied, incorporated or referred to; or
- (b) receive or restore any jurisdiction, office, custom, liability, right, title, privilege, restriction, exemption, usage, practice, procedure or other matter or thing not now existing or in force; or
- (c) affect the previous operation of any enactment so repealed or anything duly done or suffered thereunder; or

- (d) affect any right, title, privilege, obligation or liability acquired, accrued or incurred under any enactment so repealed; or
- (e) affect any remedy or proceeding in respect thereof, or any release or discharge of, or from, any debt, penalty, obligation, liability, claim or demand, or any indemnity already granted, or the proof of any past act or thing under any enactment so repealed; or
- (f) affect any principle or rule of law, or established jurisdiction, form or course or pleading, practice or procedure, or existing usage, custom, privilege, restriction, exemption, office or appointment, notwithstanding that the same, respectively, may have been in any manner affirmed, or recognised or derived by, in or from any enactment hereby repealed; or
- (g) affect any penalty, forfeiture or punishment incurred in respect of any offence committed against any enactment so repealed; or
- (h) affect any investigation, legal proceeding or remedy in respect of any such right, privilege, obligation, liability, penalty, forfeiture or punishment, as aforesaid; and any such investigation, legal proceeding or remedy may be instituted, continued or enforced, and any such penalty, forfeiture or punishment may be imposed as if this Act had not been passed.

THE SCHEDULE

(See section 2)

Year	No.	Short title	Extent of
			repeal
1	2	3	4
1883	20	The Punjab District Boards Act, 1883 in its	The whole
		application to the State of Himachal	
		Pradesh.	
1916	1		The whole
1910	1	The Punjab Military Transport Act, 1916 in its application to the areas added to the	The whole
		Himachal Pradesh under section 5 of the	
		Punjab Re-organisation Act, 1966.	
1927	3	The Punjab District Boards (Tax Validating)	The whole
		Act, 1927 in its application to the areas added	
		to Himachal Pradesh under section 5 of the	
		Punjab Re-organisation	
		Act, 1966.	
1947	9	The East Punjab Local Authorities	The whole
		(Restrictions of Functions) Act, 1947 in its	
		application to the areas added to Himachal	
		Pradesh under section 5 of the Punjab Re-	
		organisation Act, 1966.	
1948	13	The East Punjab (Exchange of Prisoners) Act,	The whole
		1948 in its application to the areas added to	
		Himachal Pradesh under section 5 of the	
		Punjab Re-organisation Act, 1966.	

1948	(Continuance) Act, 1948 in its application to the areas added to Himachal Pradesh unde section 5 of the Punjab Re-		The whole
		organisation Act, 1966.	
1949	1949 10 The East Punjab Damaged Areas Act, 194 its application to the areas added to Hima Pradesh under section 5 of the Punjab Re-organisation Act, 1966.		The whole
1949	15	The East Punjab Conservation of Manure Act,	The whole
1949	1949, in its application to the areas added to Himachal Pradesh under section 5		The whole
1010	40	of the Punjab Re-organisation Act, 1966.	- 1 1 1
1949	19	The East Punjab Improved Seeds and Seedlings Act, 1948 in its application to the areas added to Himachal Pradesh under section 5 of the Punjab Re-organisation	The whole
		Act, 1966.	
1950	10	The Punjab Special Tribunal (Change of Composition) Act, 1950 in its application to the areas added to Himachal Pradesh under section 5 of the Punjab Re-	The whole
		organisation Act, 1966.	
1950	12	The Punjab Local Authorities (Provision of Stalls for Displaced Persons) Act, 1950 in its application to the areas added to Himachal Pradesh under section 5 of the	The whole
		Punjab Re-organisation Act, 1966.	
1951	7 The Punjab Forward Contracts Tax Act, 1951 in its application to the areas added to Himachal Pradesh under section 5 of the		The whole
		Punjab Re-organisation Act, 1966.	
1951	10	The Punjab Development of Damaged Areas Act, 1951 in its application to the areas added to Himachal Pradesh under section 5 of the Punjab Re-organisation Act, 1966.	The whole
1953	40		The whole
1955	27	The Punjab District Boards (Tax Validating) Act, 1955 in its application to the areas added to Himachal Pradesh under	The whole

		section 5 of the Punjab Re-organisation			
		Act, 1966.			
1956	31	The Scheduled Areas Traders (Facilities for Loans) Act, 1956 in its application to the areas added to Himachal Pradesh under section 5 of the Punjab Re-organisation Act, 1966.	The whole		
1957	8	The Industrial Disputes (PunjabAmendment) Act, 1957 in its application to the areas added to Himachal Pradesh under section 5 of the Punjab Re-organisation Act, 1966.	The whole		
1957	9	The Industrial Disputes (Amendment and Miscellaneous Provisions) (Punjab Amendment) Act, 1957 in its application to the areas added to Himachal Pradesh under section 5 of the Punjab Re-organisation Act, 1966.	The whole		
1958	8	The Punjab Textiles and Sugar (Existing Stocks Purchase Tax and Miscellaneous Provisions) Act, 1958 in its application to the areas added to Himachal Pradesh under section 5 of the Punjab Re-organisation Act, 1966.	The whole		
1959	22	The Punjab Local Authorities (Aided Schools) Act, 1959 as in force in the areas added to Himachal Pradesh under section 5 of the Punjab Re-organisation Act, 1966.	The whole		
1959	27	The Punjab Co-operative Sugar Mills (Further Extension of Tenure of Boards) Act, 1959 in its application to the areas added to Himachal Pradesh under section 5 of the Punjab Re-organisation Act, 1966.			
1959	34	The Essential Commodities (Punjab Amendment) Act, 1959 in its application to the areas added to Himachal Pradesh under section 5 of the Punjab Re-organisation Act, 1966.			
1960	25	The Punjab Non-Trading Companies Act, 1960 The whole in its application to the areas added to Himachal Pradesh under section 5 of the Punjab Re-organisation Act, 1966.			
1969	18 of	The Himachal Pradesh	The whole		

	Surcharge Produce Act, 1969 as i	on Purchase of Forest n	
	force in the State of H	imachal Pradesh.	